

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 2207
TO BE ANSWERED ON 04.07.2019**

Accountability of Sports Federations

2207. SHRI SUNIL KUMAR MONDAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has taken steps to improve and ensure the accountability of various sports federation in the country for better and effective utilisation of resources;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS & SPORTS
(SHRI KIREN RIJIJU)**

(a) to (c) Sir, this ministry has notified the National Sports Development Code of India (NSDCI) 2011, effective from 31.01.2011, to ensure transparency and accountability in the functioning of National Sports Federations (NSFs) for healthy development of sports. As per the NSDCI, NSFs are required to follow democratic and healthy management practices which require them to ensure greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and tenure restrictions of office bearers; adopt and follow the basic universal principles of good governance in sports; adopt proper accounting procedures at all levels and produce annual financial statements; prevent age fraud & sexual harassment of women; comply with the provisions of Right to Information Act; and hold elections as per model election guidelines issued by the Government.
